

***IN THE HIGH COURT OF BOMBAY AT GOA***

**LD-VC-BA-10-2020**

SHRI SANTOSH KUMAR KAR,  
presently in Judicial Custody at  
Central Jail Colvale, Bardez, Goa. **.... Applicant**

*Versus*

1. STATE OF GOA,  
Through Public Prosecutor.
2. THE POLICE INSPECTOR,  
Calangute Police Station. **.... Respondents.**

Shri Vibhav Amonkar, Advocate for the Applicant.

Mr. G. Nagvenkar, Additional Public Prosecutor for the Respondents.

**Coram: NUTAN D. SARDESSAI, J.**

**Date : 30<sup>th</sup> June, 2020**

P. C.:

Heard for some time.

2. Since two more victim girls are yet to be examined in the case although one has turned hostile nevertheless it would be in the fitness of things that ample opportunity is given to the prosecution to examine the two other victim girls as it would decide the fate of the prosecution case.

3. In the circumstances, therefore, the bail application stands disposed off with liberty to the applicant to apply for bail after three months.

**Nutan D. Sardesai, J.**

msr.